

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 144/2025**

IN THE MATTER OF:

News Item Titled "Deep Dive into illegal Water Business" appearing in the Times of India dated 02.04.2025

I N D E X

<u>Si. No.</u>	<u>Particulars</u>	<u>Page No.</u>
1.	Reply affidavit on behalf of Respondent No. 5, District Magistrate (East Delhi)	1-3
2.	Annexure- A: Copy of the Photographs of joint inspection and borewell found	4-7
3.	Annexure- B: Copy of the sealing memo dated 03.04.2025	8
4.	Annexure- C: Copy of the letter dated 25.04.2025 sent to the police	9

FILED BY:

NEW DELHI
DATED: 02.05.2025


(JYOTI MENDIRATTA)
Advocate for the GNCT of Delhi
H-34, Jangpura Extension
(Lower Ground Floor)
Near INOX EROS Cinema,
New Delhi-110014
Ph: 9811136141
jmalawoffices@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 144/2025**

IN THE MATTER OF:

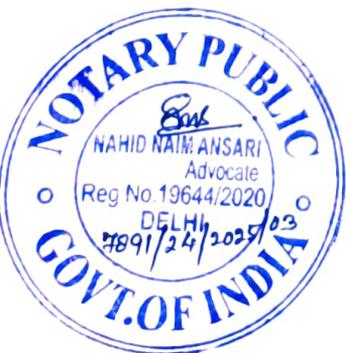
News Item Titled "Deep Dive into illegal Water Business" appearing in the Times of India dated 02.04.2025

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5, DISTRICT MAGISTRATE (EAST DELHI), IN COMPLIANCE OF ORDER DATED 04.04.2025 PASSED BY THIS HON'BLE TRIBUNAL.

MOST RESPECTFULLY SHOWETH:-

I Sanjay Kr. Ambasta S/o Late C. P Ambasta age 55 years, office at DM (East) L.M Bund, Shastri Nagar, Delhi working as Sub-Divisional Magistrate, Mayur Vihar, District East, Govt. of NCT of Delhi do hereby solemnly affirm and declare as under:

1. That in this Original Application, registered *suo motu*, this Hon'ble Tribunal is considering the issue of illegal extraction of groundwater along the Yamuna riverbed abutting Noida link road at Mayur Vihar in Delhi. This Hon'ble Tribunal was pleased to, *inter-alia*, implead the answering Respondent, District Magistrate (East Delhi), as Respondent No. 5 vide Order dated 04.04.2025.



2. That however, the office of Sub-Divisional Magistrate, Mayur Vihar, acting on the same newspaper article had already initiated action on 03.04.2025. The undersigned along-with the police staff from PS- Mayur Vihar visited the site in question and found two illegal borewells near a nursery in Yamuna Khadar. Copy of photographs of joint inspection and borewells found are annexed hereto and marked as **Annexure- A**
3. That however, despite vigorous efforts, the owner/ custodian of the said offending borewells could not be identified. Both the borewells have since been sealed. Copy of the sealing memo dated 03.04.2025 is attached hereto and marked as **Annexure- B**.
4. It is further submitted that vide a letter dated 25.04.2025 to SHO (Mayur Vihar), directions have been given to police to ensure that the seal remains intact and also to furnish a status report regarding custodian of illegal borewells reply of which is still awaited. Copy of the letter dated 25.04.2025 sent to the police is attached hereto and marked as **Annexure-**



It is humbly submitted that the Answering Respondent has the highest respect and regard for the orders and majesty of this Hon'ble Tribunal. The present status report is being placed before this Hon'ble Tribunal for its consideration. That, all information as above has been deposited from

the material available on record and nothing material has been concealed here from.


Sub-Divisional Magistrate (Major Vihar)
Delhi
DEPONENT

VERIFICATION :

Verified at New Delhi on this 02 day of May, 2025 that the contents made in the above mentioned affidavit are true and correct to the best of my knowledge and from information received by me which I believe to be true and correct and are also nothing material has been suppressed or concealed therein.

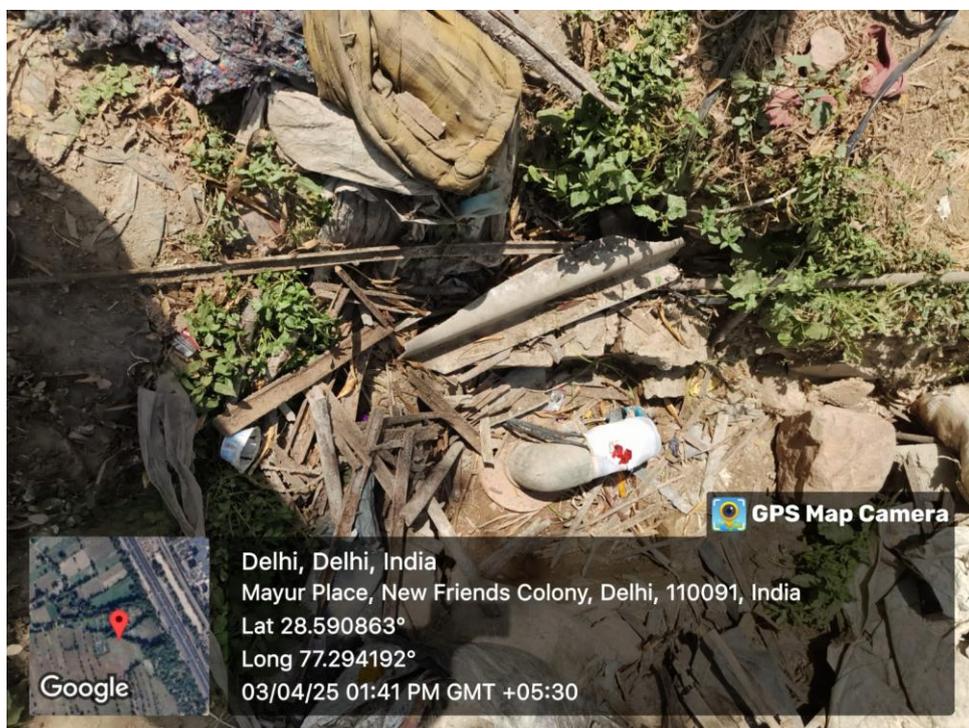

NOTARY PUBLIC
GOVT. OF INDIA
NAHID NAIM ANSARI
Advocate
Reg.No.19644/2020
DELHI
2891/24/2025/03


22/5/25
DEPONENT
Sub-Divisional Magistrate (Major Vihar)
Delhi

ATTESTED

NOTARY PUBLIC, DELHI
02 MAY 2025

Annexure- A









Annexure- B

GOVERNMENT OF NCT DELHI
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (MAYUR VIHAR),
L.M. BANDH MARG, SHASTRI NAGAR, DELHI - 110031.

No. F. SDM/MV/ 2024/

Dated: 03/04/25

SEALING MEMO

Whereas, illegal extraction of groundwater is a violation of section 5 of Environment (Protection) Act, 1986 read with Ministry of Home Affairs, Govt. of India's Notification S.O 667 (E) bearing F.No. U-1130/1/91-UTL dated 10/09/1992 and as per recent guidelines issued vide Environment Department GNCTD's letter No F.8 (348)EA/09/1443-14451 dated 30/03/2009.

And whereas, illegal extraction of groundwater through borewell is being carried out for commercial/construction purpose at Property No. NEAR SONU MURSEY, Yamuna Khadar, Mayur Vihar, Phase-I Delhi.

The said borewell (Dyeing activity) at Property No. NEAR SONU MURSEY, Yamuna Khadar, Mayur Vihar, Phase-I Delhi is therefore, hereby sealed with the direction to owner/manager/caretaker to appear before the undersigned 04/04/25 on 11:00 AM at..... along with Demand Draft/Banker's Cheque of Rs. 1,00,000/- in favour of DDO, East District, Revenue Department as penalty u/s (8/15) 15 of Environment Protection Act, 1986.



(SANJAY KUMAR AMBASTA)
SDM (MAYUR VIHAR)
DISTRICT EAST

Copy to:-

1. SHO, PS. Mayur Vihar with the direction to make Seal the said domain indicated
2. PA to DM (East)
3. Concerned owner/person of Property No. owner (caretaker) of

borewell situated near sonu mursey, Yamuna khadar, mayur vihar, Phase-I Delhi.

Stamp
03/04/2025

(*) Two borewells are found and same are sealed in presence of SI Vishvendra Singh (P.S. MV) along with staff.



11

9

OFFICE OF THE SUB-DIVISIONAL MAGISTRATE : MAYUR VIHAR
DISTRICT EAST, L.M.BANDH, SHASTRI NAGAR, DELHI - 110031

NO. F SDM/MV/9945-46

Dated: 25/04/2025

Annexure- C

Subject:-Regarding News Paper published in Times of India on 02.04.2025 with the heading "A Deep Dive Int Illegal Water Business".

This reference to the action taken on 03.04.2025 by joint inspection of Staff of PS Mayur Vihar and Revenue Department and after the inspection two illegal borewells were found in Yamuna Khadar near a nursery and same were sealed (copy of sealing memo is enclosed).

Further, on that day the custodian of the illegal borewells could not be traced out despite best efforts by this office.

Looking into the seriousness of the matter, SHO (Mayur Vihar) is directed to:-

1. Furnish a status report regarding custodian of illegal borewells.
2. Also make sure the seal on the illegal borewells remain intact.

Encl: as above.


(SANJAY KUMAR AMBASTA)
S.D.M (MAYUR VIHAR)

To,
The SHO,
P.S Mayur Vihar,
Delhi.

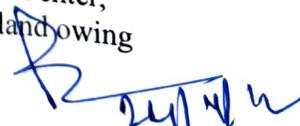


NO. F SDM/MV/9945-46

Dated: 25/04/2025

Copy to:-

1. The Dy. Director, (LM/ EZ), DDA DDA- Hall no. 8, Laxmi Nagar Distt. Center, Behind V3S Mall, Delhi- for information and necessary action being the land owning agency.


(SANJAY KUMAR AMBASTA)
S.D.M (MAYUR VIHAR)

